

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 60 and 61 of 2013**

**Dated : 19<sup>th</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 60 of 2013**

**Daman Industries Association ..... Appellant(s)  
Versus  
Electricity Department of Daman & Diu & Anr. .... Respondent(s)**

**Appeal No. 61 of 2013**

**Wellknown Polyesters Ltd. .... Appellant(s)  
Versus  
Electricity Department of Daman & Diu & Anr. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. M.L.Lahoty  
Ms. Gargi Bhatta Bharali  
Mr. Paban K. Sharma**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-1**

**ORDER**

We have heard the learned counsel for both the parties. They are directed to file their respective comprehensive Written Submissions on or before 05.09.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **06.09.2013.**

**(Rakesh Nath)  
Technical Member**

ts/vt

**(Justice M. Karpaga Vinayagam)  
Chairperson**